

Through Video Conference via Cisco WebEx.

CBI Case No. 13/2020
CBI v. B. K. Basavaraju & Anr.

07.08.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with IO Inspector Ravinder Kumar and consultant Sh. C. K. Sharma.
Accused No.1 with counsel Sh. Kanhiya Singhal.
Sh. Nikhilesh Kumar, counsel for accused No. 2.

An application seeking discharge preferred by the accused No. 2 has been received on court e-mail. PP for the CBI submits that the copy thereof has been supplied. She seeks some time to file reply. Let the same be filed before the next date.

Put up for arguments on the above application as well as on charge on

19.08.2020.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/07.08.2020.